Inspection Team conducted an enquiry and reached the conclusion that the loss of oil might have taken place in the custody of C&F Agent due to prolonged storage. The Joint Inspection Team also concluded that the losses were also due to delay in lifting the commodity by the State Government of Assam. To compensate, it has been decided that the Clearing and Forwarding (C&F) Agent will purchase local food commodities for the ICDS programme in Assam,

Investment on Human Resource Development in India

366. SHRI SOLIPETA
RAMACHANDRA REDDY: Will the
Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government propose to invest more in people to rout illiteracy and banish poverty;
 - (b) if so, the details thereof; and
- (c) the comparative figures of investment on Human Resource Development in India and China as per UNDP's Human Development Report, 1997?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The budgetary expenditure on Education by education Departments of Centre and States has increased from Rs. 27593.98 crores in 1994-95 (RE) to Rs 30250.25 crores in 1995-96 (BE). Government propose to increase budgetary allocation for education further during the Ninth Plan.

(c) According, to UNDP's Human Development report 1997, public expenditure on education as a percentage of GNP in 1993-94 was 3.8 per cent in India as compared to 2.6 per cent in China.

Review of Natonal Sports Policy

- 367. SHRI GYAN RANJAN: Will the Minister of HUMAN RESOURCE DE-VELOPMENT be pleased to state:
- (a) whether National Sports Policy was drafted in the year 1984 which was to be reviewed after every five years;
 - (b) if not, the reasons therefor;
- (c) what was the base line of sports performance of Indians in 1984 and what is the achievement in the year 1997; and
- (d) what has been the budgetary allocation for sports during last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) Yes, Sir. the existing National Sports Policy was framed in the year 1984 and laid in both the Houses of Parliament on 21.8.84. The Policy provides for a review of the progress made in the implementation of the policy, every 5 years, by the Govt, of India and consultation with the State Governments.

- (b) does not arise.
- (c) In 1984 the only major event in which India participated was the Olympics. No medal was won in the 1984 Olympics.

No major event such as Olympic/Asian/Commonwealth games is scheduled for 1997. The last Olympics were held in Atlanta in 1996 where India won a Bronze medal (in Tennis by Shri Leander Paes). It is considered as one of the most significant achievements of India in the field of sports.

The last Asian and Commonwealth games were held in 1994. In the Asiad, India won 23 medals including 4 Gold and 3 Silver. In the last commonwealth Games, India got 24 medals including 6 gold and 11 Silver.

Written Answers

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Year	Plan N Plan.	Ion T	otal
1994-	55.00	16.33	71.33
95	55.50	13.26	68.76
1995-	55.50	17.26	72.76
96			

New schools in Karnataka run by CBSE

- 368. SHRI K. RAHMAN KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) how many new schools have been permitted to start by the Central Board of Secondary Education in Karnataka indicating places and names of organisations permitting to start such schools during 1995-96;
- (b) whether in all these cases, the State Government NOC has been obtained or permitted without the NOC from the State Government; and
- (c) if permitted without the NOC, the names of such schools and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF' HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) As per information received from the Central board of Secondary Education (CBSE), the permission of the board is not required to start a school. However, the CBSE grants affiliation to those schools who fulfil various conditions prescribed in the Affiliation bye-Laws of the board. During 1995-96, seven independent schools of Karnataka were granted affiliation by the CBSE. All these schools had submitted the necessary "No Objection Certificate" from the State Government of Karnataka.

(c) Does not arise.

Daily wagers in IGNCA

- 369. SHRI V. HANUMANTHA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Indira Gandhi National Centre for the Arts (IGNCA) is a trust set-up by Government:
- (b) whether IGNCA has terminated the services of the large number of class-IV employees working as daily wagers, majority of whom had rendered service ranging from the period 2 to 3 years;
- (c) whether this action of IGNCA is in violation of the rules and Procedure being followed in other Government offices and other trusts set-up by Government;
- (d) whether Government have given any instructions to IGNCA to reinstate these class-IV employee working as daily-wagers; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI S. R.BOMMAI): (a) Yes, Sir.

- (b) The services of Casual Labourers engaged on daily wage basis for specific jobs/projects purely of casual, occasional or intermittent in nature were discontinued by the IGNCA after the job/ project on which they were engaged were over.
- (c) The IGNCA was formed as an autonomous Trust by the Trustees themselves as authorised by the Government by its Resolution dated 19.3.1987. It has its own rules/Bye-laws for internal management and its affairs are conducted by its Executive Committee.
- (d) and (e) No, Sir. The Government of India has no role to play in the appointment or discharge of daily waged employees in the IGNCA.